

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 123
IB-510/ND/2020

Under Section: 9 of IBC.

In the matter of:

Satguru Holidays (India) Pvt. Ltd.	...	Applicant
Vs		
India Sports Flashes Pvt. Ltd.	...	Respondent

Order delivered on 24.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant	:	
For the Respondent	:	Ms. Ashima Behl, Adv.

ORDER

Learned counsel for the Corporate Debtor accepts notice. Let, copy be served during course of the day. Learned counsel for the Corporate Debtor undertakes to file Vakalatnama within three days, reply within ten days, with copy in advance to the other side and rejoinder within five days thereafter, with copy in advance to the side. Adjourned to 14.04.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Vaishali